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THIS PETITION COMING ON FOR ORDERS, THIS DAY, THE COURT MADE THE FOLLOWING:

ORDER

1. Though several reliefs have been sought for by the petitioners in the above petition, the said dispute has been narrowed down to the aspect of adequate time gap in the offline examinations to be held during the course of arguments by Sri. N. Khety, learned counsel for the petitioners, assisted by Sri. Dayanand M. Bandi, as also that of Sri. K. L. Patil, learned counsel appearing for the Karnataka State Law University (hereinafter referred to as 'the University' for short), ably assisted by Sri. Beturnath.
2. The dispute having been narrowed down to the providing of one more opportunity to the petitioners and similarly placed students to appear for one more offline examination subsequent to what is stated to be held commencing from 07.03.2022 vide notification

dated 24.02.2022 at Annexure-T to the writ petition.

3. On 04.03.2022, Sri. N. Khety, learned Counsel for the petitioners as also Sri. K. L. Patil, learned counsel for the respondents were able to iron out many of the issues relating to holding of the examinations in the interest of the students, University, legal education as also the legal fraternity as a whole, taking into consideration the unfortunate Covid-19 Pandemic which had intervened in the educational aspects of the students and functioning of the University.
4. Sri. G. B. Patil, Registrar – Evaluation, who was present during the course of hearing yesterday, has also assisted in arriving at an amicable resolution of this matter by advising the Vice Chancellor and getting his consent as regards to the said resolution.

5. Taking into consideration the various submissions which have been made by counsel on both sides, the concessions made as also taking into consideration the practical and legal requirements put across during the course of arguments, the following directions are issued:

- (i) The examinations that are scheduled vide notification dated 24.02.2022 at Annexure-T from 07.03.2022 to 18.03.2022 for the II and IV semesters shall go on without any interference.
- (ii) Any student wanting to take up the said examination is free to do so. There will be no compulsion on any student to take up the examination nor any restraint on any student from taking up the examination by the University or other students.
- (iii) As a one time enabler, only for this academic year the University is directed to provide one more opportunity to all other students to take up the examination now scheduled from 07.03.2022 once again

from 16.05.2022 to 02.06.2022 for the II Semester and IV Semester of the three year LLB course. The said examination shall be held in offline mode.

- (iv) Students who take up the examination commencing from 07.03.2022 as detailed above shall be eligible to once again take up the examination from 16.05.2022 to 02.06.2022 irrespective of they having succeeded in the examination or not.
- (v) That is to say even if the student has passed the examination, he/she would have the option to take up the examination scheduled from 16.05.2022 to improve the marks secured in the examination commencing from 07.03.2022.
- (vi) Any student not succeeding in the examination to be held from 07.03.2022 is also permitted to take up the examination commencing from 16.05.2022.
- (vii) Both the above situations that is a student taking up the examinations from 16.05.2022 for the purpose of improving scores or taking up the said examination on

account of not succeeding in the examination commencing from 07.03.2022 would be treated as first attempt.

(viii) As regards the examination to be held from 07.03.2022 to 18.03.2022, the University is directed to publish results on or before 25.04.2022.

(ix) Any student wanting to take up the examination commencing from 16.05.2022, shall on or before 30.04.2022, make an application to the University on an appropriate web portal to be setup by the University. It is on such registration that the necessary formalities including hall tickets, etc., shall be made available by the University to the students wanting to take up the examination commencing from 16.05.2022.

(x) If a student were not registered by 30.04.2022, such student would not be eligible to take up the examination commencing from 16.05.2022, the time period being provided so as to enable the

University to efficiently conduct the examinations.

- (xi) The students taking up the examinations commencing from 16.05.2022 irrespective of having taken the examination on 07.03.2022 or not shall not be liable to make payment of any additional fees of examination or otherwise for taking up the examination commencing from 16.05.2022, provided that fees have been paid for the examination commencing from 07.03.2022, if no payment has been made for the examination commencing from 07.03.2022, the examination fee is liable to be paid for taking up of the examination commencing from 16.05.2022.
- (xii) The results of the examination to be held on 16.05.2022 shall be announced in usual course.
- (xiii) It is made clear that the above directions are only for this academic year taking into account the various litigations as also the Covid-19 Pandemic.

- (xiv) The time table and schedule having already been fixed for the next academic year, the students shall not be liable to claim any deviance.
- (xv) If a student were to take the examination commencing from 07.03.2022, as also the examination commencing from 16.05.2022, the marks obtained in the examination dated 16.05.2022, shall prevail.
- (xvi) If any student were to take examinations for only few subjects in the examination commencing from 07.03.2022, such student shall be eligible to take up the examination for the remaining subjects in the examination commencing from 16.05.2022.
6. This Court places on record its appreciation for the efforts put in by Sri. N. Khety and Sri. Dayanand M. Bandi, learned counsel for the petitioners, Sri. K. L. Patil, learned counsel appearing for the University and Sri. G. B. Patil, Registrar – Evaluation, Karnataka State Law

University. If not their active interest and cooperation, the above solution could not have been arrived at. This Court hopes and believes that all the issues have been resolved by the above directions and there would be no further disruption in the academic schedule. In the event of any issues requiring to be ironed out, the representatives of students and the representative of the University can resolve the same by taking the assistance of Sri. N. Khetey and Sri. K. L. Patil, learned counsels.

7. I wish the students all the very best in their upcoming examinations.
8. The writ petition stands disposed of.

**Sd/-
JUDGE**

RH/gab